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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CS(COMM) 502/2023 I.A. 13743/2023 I.A. 25326/2023

HCL TECHNOLOGIES LIMITED

..... Plaintiff

Through: Ms. Imon Roy, Adv.

versus

MR SANJAI RANGANATHAN

..... Defendant

Through: Ms. Aakashi Lodha, Adv.

CORAM:

HON'BLE MR. JUSTICE ANISH DAYAL

ORDER

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05.02.2024

- 1. Counsel for the parties inform that the parties are in advance stages of settlement and therefore, request for an adjournment.
- 2. Accordingly, list on 4th July, 2024.
- 3. In the event the parties are able to arrive at an amicable settlement before the date fixed, they shall be at liberty to approach this Court by way of an appropriate application in that regard.
- 4. Order be uploaded on the website of this Court.

ANISH DAYAL, J

FEBRUARY 5, 2024/sm/sc